

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 19095- JK (LD) of 2025

DATED: - 16 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

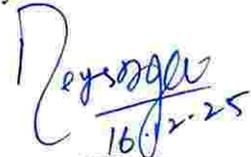
Secretary to Government

Dated: 16.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.19095 - JK (LD) of 2025 dated 16.12.2025

S. No	Case Title	OIC
1	FIR No.165/2011 P/S Sopore offence U/S Sec.420/467/468,471 RPC, titled UT of J&k V/S Iftakhar Hussain lone and Anr.	Sh. Mohd Rafi Shah, SDPO Sopore
2	OA No. 1108/2025 titled Punkaj Bharti Vs. UT of J&K and others.	Mr. Jaswant Singh, Dy.SP PHQ PID No. KPS-125771
3	TA No. 174/2025 in SWP No. 2979/2014 titled Yogesh Nagpal Vs. UT of J&K and others.	Mr. Aamir Asgar Beig, Senior Prosecuting Officer in the office of Director General of Prosecution, J&K

W. Asgar Beig *Im*